

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **01.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : S Sharvesh
Vs
Canara Bank

MAIN PETITION NUMBER : CP(IB)/217(CHE)2023
(IA/MA) APPLICATION NUMBERS

IA(IBC)/483(CHE)2024

ORDER

Present: Shri. A.S. Sathish Kumar, Ld. PCS for the Petitioner.
IRP in person.

None for the Respondent.

IRP report filed recommending initiation of IRP against the Personal Guarantor/Petitioner.

Despite time and opportunity given, Respondent has not filed any reply nor has any objections to the IRP report.

It appears that Respondent has nothing to say on the petition and the report of the IRP.

Arguments heard.

Order Reserved.

Sd/-
VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)

Sd/-
SANJIV JAIN
MEMBER (JUDICIAL)

vs